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#### \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 3469/2023, CRL.M.A.13053/2023 (stay)

S K SINGH & ANR.

.....Petitioners

Through: Mr. Arjun Dewan and Mr. Akash Arora, Advocates.

versus

### STATE OF NCT OF DELHI & ANR.

DF DELHI & ANR. .....Respondents
Through: Mr. Shoaib Haider, APP for the State with SI Suraj, PS Hauz Khas. Mr. Abhimanyu Arun Wali, Senior Advocate with Mr. Arvind Nigam, Senior Advocate with Mr. Samrat Nigam, Ms. Arpita Rawat, Mr. Abhir Dutt, Mr. Kunal Sharma, Mr. Debayan Gangopadhay, Mr. Prabhjot, Mr. Tanishq Sirohi and Mr. Aryan Malik, Advocates.

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W.P.(CRL) 1946/2021

- SH. ABHIMANYU ARUN WALIA .....Petitioner
  - Through:

Mr. Abhimanyu Arun Wali, Senior Advocate with Mr. Arvind Nigam, Senior Advocate with Mr. Samrat Nigam, Ms. Arpita Rawat, Mr. Abhir Dutt, Mr. Kunal Sharma, Mr. Debayan Gangopadhay, Mr. Prabhjot, Mr. Tanishq Sirohi and Mr. Aryan Malik, Advocates.

versus

STATTE	NCT OF DELHI	THROUGH STAN	DING COUNSEL
CRIMINA	L & ANR.		Respondents
	Through:	Mr. Amol Sinha, A	ASC (Crl.) for the

State with Mr. Kshitiz Garg, Mr. Ashvini Kumar, Mr. Nitish Dhawan, Ms. Chavi Lazarus and Ms. Sanskriti

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Nimbekar, Advocates with SI Bishan Ram, PS Hauz Khas. Mr. Arjun Dewan and Mr. Akash Arora, Advocates for R2.

#### CORAM: HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA <u>O R D E R</u> 07.04.2025

## <u>CRL.M.A. 13051/2023 (Exemption), CRL.M.A.13052/2023 (Exemption)</u> <u>in CRL.M.C. 3469/2023</u>

1. Exemption allowed, subject to all just exceptions.

2. The Applications stand disposed of.

### CRL.M.C. 3469/2023

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3. It is pointed out by the learned Senior Counsel that no Notice has been issued to the Respondent No. 2. The same is issued which is accepted on behalf of the Respondent No. 2.

4. The State submits that the investigations are still pending in the two FIRs and submits that the Charge-Sheet/Final Report shall be submitted in the Court, within one month.

5. Be listed for arguments on 04.11.2025.

6. Reply be also filed by the opposite party within six weeks with copy to the opposite counsel.

7. The Interim Order insofar as coercive steps is concerned, the same shall continue till the next date of hearing i.e. 04.11.2025.

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8. Be listed for arguments on 04.11.2025.

9. It is further submitted that no coercive steps against the Petitioner, has been directed to be taken.

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10. The Interim Order insofar as coercive steps is concerned, the same shall continue till the next date of hearing i.e. 04.11.2025.

APRIL 7, 2025/RS

NEENA BANSAL KRISHNA, J